



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO.214/2024(WZ)

EARLIER ORIGINAL APPLICATION No. 1231/2024 (PB)

News Item titled "Dead fish found floating in Mula River raises alarm" appearing in the Hindustan Times dated 23.09.2024

**ADDITIONAL AFFIDAVIT IN REPLY ON BEHALF OF
MAHARASHTRA POLLUTION CONTROL BOARD**

I, J.S. Salunkhe, Aged Adult, occupation – Service, the Regional Officer of the Maharashtra Pollution Control Board at Pune, having office address at Jog Centre, 3rd Floor, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I say and submit that present application is in compliance of the Order dated 29/11/2024 passed by this Hon'ble NGT, The MPCB has filed Additional Affidavit, which includes details about the violations of the BOD and COD limits, also the actions taken by the MPCB.
- (2) I say and submit that Pimpri Chinchwad Municipal Corporation has installed 20 MLD capacity STP in Pimple Nilakh on the Mula River. The following are the analysis results of outlet of STP.

Sr. No.	Parameter	STP Outlet Standard as per Consent dtd-24.09.2019	Pimple Nilakh PCMC STP (Capacity-20 MLD)			
			Date-18.04.2020	Date-18.01.2021	Date-06.04.2021	Date-02.08.2021
1	BOD	10.0 mg/l	7.0	58	68	32
2	COD	50.0 mg/l	16.0	124	160	104

Sr. No.	Parameter	STP Outlet Standard as per Consent dtd-21.09.2022	Pimple Nilakh PCMC STP (Capacity-20 MLD)				
			Date-23.05.2023	Date-15.09.2023	Date-03.10.2023	Date-20.11.2023	Date-19.12.2023
1	BOD	10.0 mg/l	33.0	37.0	37.0	27.0	54.0
2	COD	50.0 mg/l	68.0	88.0	96.0	68.0	140.0


Sr. No.	Parameter	STP Outlet Standard as per Consent dtd-21.09.2022	Pimple Nilakh PCMC STP (Capacity-20 MLD)					
			Date-02.01.2024	Date-12.02.2024	Date-11.03.2024	Date-10.04.2024	Date-06.05.2024	Date-10.06.2024
1	BOD	10.0 mg/l	38.0	28.0	12.0	7.0	9.7	22.3
2	COD	50.0 mg/l	92.0	76.0	56.0	28.0	28.0	64.0

Sr. No.	Parameter	STP Outlet Standard as per Consent dtd-21.09.2022	Pimple Nilakh PCMC STP (Capacity-20 MLD)						
			Date-09.07.2024	Date-07.08.2024	Date-09.09.2024	Date-23.09.2024	Date-07.10.2024	Date-08.11.2024	Date-09.12.2024
1	BOD	10.0 mg/l	6.8	6.8	5.3	8.0	5.5	3.2	8.4
2	COD	50.0 mg/l	20.0	20.0	16.0	28.0	16.0	20.0	28.0

Violation period

1. From 18.01.2021 to 11.03.2024 = 1149 days
 2. From 10.06.2024 to 08.07.2024 = 29 days
- Hence, Total Violation days from Year 2020 to 2024 is 1178 days.

(3) I say and submit that Pune Municipal Corporation has installed a 30 MLD capacity of STP in Baner on the Mula River. The following are the analysis results of outlet of STP.



Sr.No.	Parameters	STP Outlet standard as per consent	Analysis Result of Baner STP				
	Date of collection		01.01.2020	14.01.2020	14.1.2021	9.12.2021	6.10.2023
			outlet	Outlet	outlet	outlet	outlet
1	BOD	10 mg/	3.0	35.0	35	36	35
2	COD	50 mg/	8.0	92.0	92	80	88

Sr.No	Parameters	STP Outlet standard as per consent	Analysis Result of Baner STP				
	Date of collection		23.01.2024	21.2.2024	27.3.2024	12.4.2024	8.5.2024
			outlet	outlet	Outlet	outlet	outlet
1	BOD	10 mg/	35.0	12	10	8	7.6
2	COD	50 mg/	88.0	32	32	28	20

Sr.No.	Parameters	STP Outlet standard as per consent	Analysis Result of Baner STP							
			Date of collection	2.6.2024	5.7.2024	9.8.2024	9.9.2024	8.10.2024	7.11.2024	6.12.2024
				outlet	outlet	outlet	outlet	outlet	outlet	outlet
1	BOD	10 mg/	7.7	5.3	46.8	2.6	BDL	2.1	4.8	
2	COD	50 mg/	24	20	132	8	BDL	16	20	

Violation Period: -

1. From 14/1/2020 to 21/2/2024=1500 days.
2. From 9/8/2024 to 8/9/2024=31 days.

Hence, Total days of violation from year 2020 to 2024=1531 days.

(4) Action Taken by MPC Board against Pimpri Chinchwad Municipal Corporation (PCMC): -

- I. Respondent MPC Board has issued Directions to the Executive Engineer, Pimpri Chinchwad Municipal Corporation and All STP Operators, Pimpri Chinchwad Municipal Corporation vide letter dated 29/10/2021 under Section 33A of the Water (Prevention and Control of



- Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981 and directed to take corrective action in respect of operation of STPs properly, so as to achieve the quality of treated effluent within MPCB norms. A copy of Directions dated 29/10/2021 is attached as **Annexure I**
- II. Respondent MPC Board has issued Proposed Directions vide letter dated 04/12/2023 to the Joint City Engineer (Environment), Pimpari Chinchwad Municipal Corporation under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 regarding discharge of untreated domestic effluent into the River Pawana, Indrayani and Mula through various nallas, thereby causing pollution thereof. A copy of Proposed Directions dated 04/12/2023 is attached as **Annexure II**
- III. Respondent MPC Board has issued Interim Directions vide letter dated 15/05/2024 to the Joint City Engineer (Environment), Pimpri Chinchwad Municipal Corporation under Section 33 A of Water (Prevention and Control of Pollution) Act, 1974 and 31 A of Air (Prevention & Control of Pollution) Act, 1981, wherein, they were directed to submit the time bound programme for upgradation of STP so as to achieve consented effluent standards within 15 days and to submit short term & long term measures to stop untreated domestic effluent into the river. In response to

the said Interim Directions, PCMC vide letter dated 05/06/2024 submitted the compliance of Interim directions. Copies of the Interim Directions dated 15/05/2024 and PCMC Reply dated 05/06/2024 are attached as **Annexure III and IV respectively.**

IV. Respondent MPC Board has issued the Show Cause Notice to the City Engineer, Pimpri Chinchwad Municipal Corporation, Pune vide letter dated 18/11/2024 regarding discharge of domestic effluent into the Mula River, which caused a fish kill incident near Pimple Nilakh. In response to the said show cause notice, PCMC has submitted its reply about the steps taken by them vide letter dated 28/11/2023. Copies of the Show Cause Notice and PCMC Reply dated 18/11/2024 and 28/11/2024 are attached as **Annexure V and VI respectively.**

(5) **Action Taken by MPC Board against the Pune Municipal Corporation (PMC): -**

I. Respondent MPC Board has issued Directions to the Municipal Commissioner, Pune Municipal Corporation, Pune under Section 33 A of Water (Prevention and Control of Pollution) Act, 1974 vide letter dated 14/02/2019, wherein, it was directed to earmark an amount of Rs.34.7 Lakhs per day towards the cost of remediation / pollution control. A copy of



Directions dated 14/02/2019 is attached as **Annexure VII**

II. Respondent MPC Board has issued Interim Directions to the Superintendent Engineer (Electrical), Pune Municipal Corporation, Pune under Section 33 A of Water (Prevention and Control of Pollution) Act, 1974 and 31 A of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (M & TM) Rules, 2016 vide letter dated 29/04/2022, wherein they were directed to submit the detailed report on long term measures to control / avoid direct untreated sewage discharge into rivers and to achieve 100% treatment etc. A copy of the Interim Directions dated 29/04/2022 is attached as **Annexure VIII**

III. Respondent MPC Board has issued Proposed Directions to the Superintendent Engineer (Electrical), Pune Municipal Corporation, Pune under Section 33 A of Water (Prevention and Control of Pollution) Act, 1974 vide letter dated 27/12/2024 for discharging untreated effluent into Mula Mutha river. A copy of Proposed Directions Dated 27/12/2024 is attached as **Annexure IX**

IV. Respondent MPC Board has issued Show Cause Notice to the Superintendent Engineer (Electrical), Pune

BEFORE ME

MANGALIA N. WARKHAR
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

02 FEB 2025

Municipal Corporation, Pune vide letter dated 18/11/2024 regarding discharge of domestic effluent into the Mula River through various Nallas and Ramnadi. A copy of Show Cause Notice Dated 18/11/2024 is attached as **Annexure X**.

(6) I say and submit that Respondent MPC Board has extended personal hearing to Pune Municipal Corporation (PMC) and Pimpri Chinchwad Municipal Corporation (PCMC) on 28/01/2025. During the Course of personal hearing, MPC Board directed PMC and PCMC to submit the details about present water consumption, quantity of domestic effluent generation, details of STP's in each river basin and Proposed Action Plan. Accordingly, PCMC has submitted the detailed Action Plan vide letter dated 30/01/2025. A copy of the letter dated 30/01/2025 received from PCMC is enclosed herewith and marked as an **Annexure – XI**

(7) Hence this affidavit.

Solemnly affirmed on this 05th day of February, 2025 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 2.

ADVOCATE

(J.S. Salunkhe)
Regional Officer-Pune

BEFORE ME

MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

05 FEB 2025



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

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Pune- 411003

BY R.P.A.D./FAX/HAND DELIVERY

L. No: MPCB/ROP/TB/Dir-

211029-FIS-0074

Date :- 29/10/2021

To,

1. **The Executive Engineer,
Pimpri-Chinchwad Municipal Corporation,
Pimpri, Pune.**
2. **All STP Operators,
Pimpri-Chinchwad, Municipal Corporation,
Pimpri, Pune.**

Sub : Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref :**
- 1) Hon'ble NGT Order dtd. 28/08/2019 in OA No. 593/2017 in Paryavaran Suraksha Samiti and others V/s. Union of India and others order dtd. 12/03/2019 in the matter of OA No. 710/2017.
 - 2) Hon'ble NGT Principal Bench issued Order on 22.06.2020 in the Original Application No. 673/2018 in the News item 'The Hindu' authorized by Shri Jacob Koshy under the heading "more river stretches are now critically polluted".
 - 3) Directions under section 33A of the Water (P and CP) Act, 1974 issued by Hon'ble Member Secretary, M.P.C. Board, Mumbai vide letter no. MPCB/JD (WPC)/B-3397 dtd. 11/09/2019.
 - 4) Various directions issued by the M.P.C. Board about the compliance of Water (P and CP) Act, 1974 from time to time.
 - 5) Consent to operate granted by M.P.C. Board-(13 no. of STP) vide no. BO/JD(WPC)/UAN No.069335/CC/190900085 dtd.24.9.2019 valid upto 31/12/2021.
 - 6) Consent to operate granted by M.P.C. Board- (Charoli STP) vide no. Format1.0/CC/UAN .0000105561/CR-2108000642 dtd.10.8.2021 valid upto 31.10.2021.
 - 7) Proposed Directions issued by Board to PCMC vide letter Dtd. 09/12/2019 & 15/04/2021
 - 8) Directions given by the Higher Board Officials during VC Dt- 21/10/2021 and Email Dtd. 26/7/2021.

9) Legal Action Proposal Submitted by Sub Regional Officer, Pimpri Chinchwad vide no 0912190001, Dtd 27/10/2021

WHEREAS, Hon'ble NGT Principal Bench issued Order on 20th September 2018 in the Original Application No. 673/2018 mentioned in report of CPCB "more river stretches are now critically polluted: CPCB". The report comprises 351 polluted river stretches in India out of that 53 polluted river stretches are in Maharashtra. The Hon'ble NGT directed to constitute the river rejuvenation committee (RRC) at state Level to prepare action plans for restoration of polluted river stretches and to monitor the implementation of this action plan.

AND WHEREAS, the Hon'ble National Green Tribunal vide order dtd. 20/09/2018 in OA no. 673 /2018 directed all States and Union Territories to prepare action plans within two months for bringing all polluted river stretches to be fit at least for bathing purposes (i.e. BOD <3 mg/L and FC <500 MPN/100 ml) within six months from the date of finalization of the action plans.

AND WHEREAS, Environment department, Maharashtra Government issued GR vide no. NGT/2018/PC-2/TC-3 dtd.13.12.2018 regarding constitution of river rejuvenation committee (RRC) with Hon'ble NGT order.

AND WHEREAS, Directions given by Hon'ble NGT in the latest order dtd. 29/11/2019 in O.A. No. 673/2018, monitoring report of CPCB "More River Stretches are now critically polluted : CPCB", are as follows-

1. 100% treatment of sewage may be ensured as directed by this Tribunal vide order dtd. 28/08/2019 in O.A.NO. 593/2017 by 31/03/2020 at least to the extent of the situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22/08/2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.
2. Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31/03/2021 in terms of order dtd. 08/04/2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22/08/2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.

AND WHEREAS, MPC Board has issued Consent to Pimpri-Chinchwad Municipal Corporation vide above referred (5 and 6), wherein at page no. 6 of consent and schedule III BG regime of 170/- lakhs BG is imposed and PCMC was asked to furnish the BG of the said amount valid for 04 months more than validity of the consent,

it is observed from the office record that, said BG is not furnished by PCMC. **AND WHEREAS**, MPC Board have issued Proposed Directions as ref. above (7). No further compliance reported by you on Proposed Directions even after more than half year.

AND WHEREAS, the Board Official collected the samples of treated effluent from the final outlet of the STP's namely, Chikhli phase-I STP (16 MLD), Chikhli phase-II STP (16 MLD), Akurdi STP (30 MLD), Ravet STP (20 MLD), Chinchwad phase-I STP (30 MLD), Chinchwad Phase-II STP (30 MLD), Kasarwadi phase-I STP (40 MLD), Kasarwadi phase-II STP (40 MLD), Kasarwadi phase-III STP (40 MLD), Charoli Phase-I STP (21 MLD), Charoli Phase-II STP (20 MLD), Pimple Nilakh STP (20 MLD), Sangavi Phase-I (10 MLD), Sangavi Phase-II 20 MLD. From the analysis results of the samples of the treated effluent it is observed that the parameters BOD, COD & SS are exceeding the limits prescribed in the consent to operate.

NOW, THEREFORE, in exercise of the powers conferred upon the undersigned under section 33A of the Water (P&CP) Act, 1974, I hereby Direct to take corrective action immediately in respect of operation of the STP's properly so as to achieve the quality of the treated effluent within MPCB norms, and submit the compliance report on the points raised above i.e. submission of B.G. and compliance of previous Show Cause Notice and Proposed Directions.

You shall submit your reply within a period of 15 days from the date of receipt of these directions. In case of non-compliance of the said directions, the MPC Board will have no any other option rather than to initiate further stringent action against the responsible person / authority of the Corporation, which may be noted.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Nitin Shinde)

I/c. Regional Officer, Pune

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (WPC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :- Information and further needful action please.

- 1) Sub-Regional Officer MPCB, Pimpri-Chinchwad – It is directed to serve the copy of these directions to the corporation and take follow up towards compliance of these directions.

Copy submitted to :- Information, Please :- Pune

- 1) The Commissioner, Pimpri-Chinchwad Municipal Corporation, Pune.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

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MPCB/ROP/PD/ MPCB/PD/2312040005

Date: 04/12/2023

To,
Joint City Engineer (Environment),
Pimpri Chinchwad Municipal Corporation,
Pimpri, Pune.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974.

- Ref :**
- 1) Pawana River Water pollution and foaming incidence on 07/7/2023, 17/7/2023 & 02/11/2023.
 - 2) News published in electronic media and print media regarding pollution of River Inrayani and also foam formation in river observed on 11/11/2023.
 - 3) Various complaints received regarding water pollution of River Pawana, River Indrayani & River Mula at Sub Regional Office, Pimpri-Chinchwad
 - 4) Proposal for legal actions submitted by the Sub Regional Officer, MPC Board, Pimpri Chinchwad vide letter no. MPCB-LEGAL-ACTIONS-211021006, Dtd. 01/12/2023

AND WHEREAS, you are operating Sewage Treatment Plant located in the "Pollution Prevention Area" under the Water (Prevention and Control of Pollution) Act, 1974, and Hazardous and Other Wastes (M and TM) Rules, 2016 followed by further amendments made therein from time to time ANDWHEREAS, it is obligatory on your part to operate the STPs with valid consent to operate of the Board.

AND WHEREAS, it is obligatory on your part to treat the entire sewage generated from your Municipal Corporation jurisdiction by providing adequate sewage treatment plants and full-fledged network of sewage carrying system, so as to achieve the standards prescribed under the Water (Prevention & Control of Pollution) Act, 1974 r/w the Environment (Protection) Act, 1986.

AND WHEREAS, it is obligatory on your part to maintain the wholesomeness of Water Quality of the Natural Water Bodies including aquatic flora and fauna life by avoiding contamination of water.

AND WHEREAS, the Board Officials visited your corporation STPs and collected the samples of treated effluent from time to time, the analysis report of samples collected are found exceeding the consented limits and thereby you have failed to achieve consented standards. The details as below :

Sr. No.	Location of STP	Date of Sample Collection	Exceeding Parameters		Discharge at
			BOD Std. (10 mg/lit)	COD Std. (50 mg/lit)	

1.	Ravet STP-20 MLD	23/05/2023	30 mg/lit	64 mg/lit	River Pawana
		15/09/2023	37 mg/lit	92 mg/lit	
		03/10/2023	35 mg/lit	84 mg/lit	
2.	Chikhali Phase-I STP	23/05/2023	34 mg/lit	72 mg/lit	River Indrayani
		17/09/2023	28 mg/lit	72 mg/lit	
		09/10/2023	28 mg/lit	84 mg/lit	
3	Chikhali Phase-II STP	23/05/2023	23 mg/lit	56 mg/lit	River Indrayani
		17/09/2023	32 mg/lit	76 mg/lit	
		09/10/2023	40 mg/lit	112 mg/lit	
4	Ramdara Nalla (Untreated Domestic Effluent)	27/01/2023	104.2 mg/lit	256.9 mg/lit	River Indrayani
		01/06/2023	76 mg/lit	184 mg/lit	
		11/11/2023	45 mg/lit	136 mg/lit	
		13/11/2023	74 mg/lit	132 mg/lit	

AND WHEREAS, the detergent parameter in the Ramdara Nalla water samples collected on 11/11/2023 & 13/11/2023 are also the exceeding limits. AND WHEREAS, you have failed to achieve consented standards.

AND WHEREAS, news published in electronic and print media, complaints received by Board regarding the Indrayani River, Pawana River & Mula River pollution with foam formation and growth of water hyacinth.

AND WHEREAS, Sub Regional Officer, Pimpri Chinchwad has submitted legal action proposal vide reference (4) above and therein reported below non-compliances:

- (1) You are discharging untreated domestic effluent from Ravet STP through drainage line of PCMC, which bypassed during peak hours as there is no adequate storage provisions.
- (2) You are discharging untreated domestic effluent directedly in River Pawana through 3-4 nallas nearby the Ravet STP and thereby at Kejudevi Bandhara treated / untreated domestic effluent gets settled and stagnant. This may leads to eutrophication and growth of hyacinth.
- (3) You are discharging sub-standard effluent from Talwade, Chikhali, Kudalwadi, Moshi area directedly into the river Indrayani.
- (4) You are discharging untreated effluent through the Ramdara Nalla into the river Indrayani.
- (5) You have not obtained consent for increase in water consumption and domestic effluent generation from the Board.
- (6) You have installed 16 STPs of 363 MLD capacity however treating only 300 MLD sewage thereby about 59 MLD sewage is discharged into Mula, Pawana & Indrayani rivers.
- (7) You have commissioned the STP at S. No. 217 Bhosari (7 MLD) and Jadhavwadi (3MLD) without obtaining consent to operate form the Board.
- (8) You have not obtained consent to establish for Kudalwadi STP.

AND WHEREAS, after examining the record of your case and reports of the officers of the Board, it has been concluded that, you are discharging untreated domestic effluent into the River Indrayani, Pawana & Mula through various Nallas thereby causing

pollution thereof, and you have failed to comply with the conditions stipulated in the Consent granted by the Board and provisions of the Water (Prevention and Control of Pollution) Act, 1974 and thereby causing water pollution into the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, I, Ravindra Andhale, Regional Officer of the M.P.C. Board, at Pune hereby issue directions as under-

1. Why the prosecution proposal shall not be filled against you and persons who are responsible for day to day affairs of the council before the court of Law under section 41(2), 43, 44 & 48 read with sections 33A, 24, 25, 26 of the (Water Prevention and Control of Pollution) Act, 1974?
2. Why Environmental Compensation shall not be levied to the maximum amount recommended for untreated / partially treated sewage discharge as mentioned in the Hon'ble NGT order in O.A. No. 593/2017 in the matter Paryavaran Suraksha Samiti and Others V/s. Union of India?
3. Why Bank Guarantee shall not be forfeited for aforesaid non-compliances ?

You are hereby given an opportunity to respond within 15 days with corrective action plan along with the short term measures and long term measures for treatment of 100% domestic effluent generating in your jurisdictions, from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of
Maharashtra Pollution Control Board

(Ravindra Andhale)
Regional Officer, MPCB, Pune

Copy submitted for information to:

- (1) The Member Secretary, MPCB, Mumbai.
- (2) The Municipal Commissioner, Pimpri Chinchwad Municipal Corporation, Pimpri, Pune

Copy f.w.cs.to :

- (1) Joint Director (APC), M.P.C. Board, Mumbai.
- (2) Joint Director (WPC), M. P. C. Board, Mumbai.
- (3) Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pimpri Chinchwad :- He is directed to take follow up and ensure the compliance of the aforesaid directions.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

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Pune- 411003

ROP/ MPCB/ID/ 2405150006

Date: 15/05/2024

To,
Joint City Engineer (Environment),
Pimrpi Chinchwad Municipal Corporation,
Pimrpi, Pune.

Sub: Interim Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref :**
- 1) Legal action proposal submitted by Sub Regional Officer, Pimrpi Chinchwad vide no. MPCB-LEGAL-ACTIONS-211021006.
 - 2) Proposed Directions issued by the Board vide no. MPCB/PD/2312040005, Dtd. 04/12/2023.
 - 3) Reply submitted by Joint City Engineer, Environment Department, Pimrpi Chinchwad Municipal Corporation, Pimrpi, Pune to the aforesaid proposed directions vide their letter no. Paak/12/Kavi/2023, Dtd. 15/12/2023.
 - 4) Show Cause Notice issued by the Board vide no. MPCB/SCN/2402120005, Dtd. 12/02/2024.
 - 5) Letter issued by the Board vide no. MPCB/ROP/240216-FTS-0268, Dtd. 16/02/2024 regarding monitoring of Pawana River Water Quality and Joint Vigilance Samples Collected from the STP.
 - 6) Reply submitted by Joint City Engineer, Environment Department, Pimrpi Chinchwad Municipal Corporation, Pimrpi, Pune to the aforesaid letter vide their letter no. Paak/12/Kavi/74/2024, Dtd. 26/04/2024.
 - 7) Personal hearing scheduled on 29/04/2024.

With reference to the above proposed directions and letters, this office extended a personal hearing on 29/04/2024.

While hearing, we discussed replies submitted by you to the above referred directions and letters and following discrepancy and non-compliances were noted,

- 1) Domestic effluent generation from the corporation jurisdiction is about 353 MLD, However, only 300 MLD domestic effluent is treated and the remaining 53 MLD are discharging without any treatment to the various Nalla's, which ultimately meet to River. However, in another letter / information submission, you have reported different figures w.r.t. the generation, treatment capacity, actual treatment, and gap in treatment.
- 2) Uninterrupted 24X7 power supply is not provided at all Sewage Treatment Plant locations.
- 3) Untreated sewage flowing through various Nalla's in the Corporation area is still meeting to the rivers, thereby deteriorating the water quality of the river.
- 4) In Pawana River catchment installed STP capacity having 260 MLD and treatment is given to 229 MLD sewage thereby discharging 31 MLD untreated sewage into the River Pawana.

..2..

- 5) There is no STP for the treatment of domestic effluent generating from the Kudalwadi, Chikhali, Moshi and Talwade area, the generated domestic effluent from the aforesaid area directly meets to the River Indrayani through various Nalla's.
- 6) The treated water quality of all the STPs does not meet the prescribed standards.
- 7) Presently, you have installed and operating total 16 Nos of STPs out of which 05 Nos STPs are commissioned before, 2003, which are designed for treated effluent parameter BOD as 30 mg/lit, 09 STPs are commissioned between 2003 to 2013, which are designed for treated effluent parameter BOD as 20 mg/lit and 02 STPs are commissioned in Dec, 2023, which are designed for treated effluent parameter BOD as 10 mg/ lit.

After, due considering replies, technical submission during course of hearing and report from the Sub Regional Officer, Pimpri Chinchwad, you are hereby directed to strictly complied with the following Interim Directions,

1. You shall submit the time bound program for upgradation of existing STPs so as to achieve consented effluent standards within 15 Days.
2. You shall submit short-term and long-term measures to stop untreated domestic effluent into the rivers within 15 Days.
3. You shall take effective steps towards provision of uninterrupted power supply to the Sewage Treatment Plant within 15 Days.

You shall also submit action taken report on above directions within 15 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under provisions of the Water (P. & C. P.) Act, 1974 and the Air (P. & C. P.) Act, 1981, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board



(Ravindra Aandhle)
Regional Officer, Pune

Copy submitted to: -

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to :- The Sub-Regional Officer, M.P.C. Board, Pimpri Chinchwad : You shall verify the above compliance and submit present status within 07 days.

Pimpri Chinchwad Municipal Corporation
Pimpri, Pune – 411 018
Environment Department
No. ENV/03/Kavi/92/2024
Dated: – 05/06/2024

To,
Hon'ble Regional Officer,
Maharashtra Pollution Control Board,
Jog Centre, Wakdewadi, Pune

Subject – Interim Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31 A of Air Prevention & Control of Pollution) Act, 1981.

Reference – 1) Letter issued by Regional Officer MPCB Pune letter no. ROP/MPCB/ID/2405150006 Dated 15-05-2024

Sir,

With respect to above subject, we are here by submitting the compliance for the observations raised by you vide reference letter no ROP/MPCB/ID/2405150006 Dated 15-05-2024.

Sr.No.	Point	Compliance / Disclosure
1	Domestic effluent generation from the corporation jurisdiction is above 353 MLD, However, only 300 MLD domestic effluent is treated and the remaining 53 MLD are discharging without any treatment to the various Nalla's which ultimately meet to River. However, in another letter / information submission, you have reported different figures w.r.t. the generation, treatment capacity, actual treatment, and gap in treatment.	The installed capacity of STPs constructed to treat the sewage in the area of PCMC is 363 MLD. All the sewage coming to the STPs is treated daily according to the capacity of the respective STPs. In PCMC area, around 384 MLD sewage is generated and out of it, approximately 300 MLD sewage is treated. Sewer Network is being strengthened to take the remaining sewage to the sewage treatment plant. As per PCMC record 331 private STP's are working in PCMC jurisdiction having total treatment capacity of 72 MLD. Also, considering future population of PCMC, construction for Sewage Treatment Plants with a capacity of 60 MLD at locations of Chikhali, Bopkhel, Pimple Nilakh, Bhosari, Keshavnagar, Walhekarwadi, Bhatnagar (Augmentation) is in process. Additionally, new STPs with a capacity of 165 MLD are proposed at Tathawade, Kiwale, CME, Mamurdi, Talawade, Chikali, and Dudulgaon.
2	Uninterrupted 24x7 power supply is not provided at all Sewage Treatment Plant locations.	PCMC has already installed express feeder for the STP located at Chikhali, Bhatnagar and Chinchwad STP and installation of express feeder's for remaining STP is in progress. Due to provision of express feeder, the issue of power failure will be resolved & PCMC STP's will get uninterrupted 24x7 power supply at all Sewage Treatment Plant locations.
3	Untreated sewage flowing through various Nalla's in the Corporation area is still meeting to the rivers, thereby deteriorating the water quality of the river.	Interceptor lines of 13.60 km have been laid along PCMC bank on Indrayani river. Similarly, interceptor lines of 32 km have been laid along both bank of Pawana river for collection of sewage that was flowing directly in the river through nallah. Additionally, for prevention of solid waste flowing into the river mechanical and manual screens have been strategically placed to collect floatable solid waste. Gates will be provided in existing checkdams for desilting at Chimbli/Dudulgaon ensuring a consistent flow of water. PCMC have also taken rejuvenation of Pawana, Indrayani & Mula rivers as a part of comprehensive environmental conservation efforts by appointing HCP Consultancy for the project. A hydraulic study has been conducted by the Central Water and Power Research Station (CWPRS) and Environment Clearance certificate is awaited from Government of Maharashtra.

4	In Pawana River catchment installed STP capacity having 260 MLD and treatment is given to 229 MLD sewage thereby discharging 31 MLD untreated sewage into the River Pawana.	Interceptor lines of 32 km have been laid along both bank of Pawana river for collection of sewage that was flowing directly in the river through nallah. Additionally, for prevention of solid waste flowing into the river mechanical and manual screens have been strategically placed to collect floatable solid waste. Pumping stations have been constructed at Dapodi, Pimple Gurav and Kalewadi.
5	There is no STP for the treatment of domestic effluent generating from the Kudalwadi, Chikhali, Moshi and Talwade area, the generated domestic effluent from the aforesaid area directly meets to the River Indrayani through various Nalla's	A 3 MLD capacity ETP has been constructed on Kudalwadi Nallah is operational. Therefore, the pollution of the river is being reduced due to the treatment given to the Nallah water. Also the work of laying new sewer line of 2.50 km. length is underway, which will reduce the flow of sewage into the nallah. Interceptor lines of 13.60 km have been laid along PCMC bank on Indrayani river for collection of sewage that was flowing directly in the river through nallah. Further 12 MLD STP is constructed at Chikhali to treat the sewage from Kudalwadi, Chikhali, Moshi and Talwade area.
6	The treated water quality of all the STP's does not meet the prescribed standards.	We have in-house facilities for treating inlet & outlet parameter as per MPCB /CPCB guidelines. We have engaged a third-party agency M/s Monera accredited by the National Accreditation Board for Testing and Calibration Laboratories (NABL) to conduct regular testing of these parameters. The mode of testing for the samples by PCMC is followed according to the guidelines set by, Indian Standard 3025 (Part 44):2023 Methods of Sampling and test (Physical and chemical) for Water and Wastewater (Part 58) for testing Biochemical Oxygen demand (BOD)sewage water testing. Report are attached as per annexure "A" for perusal.
7	Presently, you have installed and operating total 16 Nos of STP's out of which 05 Nos parameter BOD as 30 mg/lit, 09 STP's are commissioned between 2003 to 2013, which are designed for treated effluent parameter BOD as 20 mg/lit and 02 STP's are commissioned in Dec, 2023, which are designed for treated effluent parameter BOD as 10 mg/lit.	The construction of old STP like Chinchwad(Bhatnagar), Kasarwadi Phase -I, Kasarwadi Phase -II, Chikhali Phase - I , Chikhali Phase - II are according to the old MPCB norms having BOD permissible limit as 30 mg/l. Earlier the STP plants were designed for continuous flowing river having self cleansing velocity but currently the flow of river is stagnant. PCMC has appointed M/S DRA Consultant for the study, survey and preparation of DPR for the upgradation and augmentation of the existing STP's as per MPCB new norms. The proposed upgradation and augmentation includes new technologies like IFAS , disc filters, J type screens, fine bubble diffusers, and odour control units, screw press etc. to ensure smooth operation.
7 (1)	You shall submit the time bound program for upgradation of existing STP's so as to achieve consented effluent standards within 15 Days.	Detailed Project Report for upgradation and augmentation of STP's is ready. PCMC shall float the tenders after availability of fund .
7 (2)	You shall submit short-term and long-term measures to stop untreated domestic effluent into the rivers within 15 Days.	PCMC planned to repair the identified broken or collapsed chambers and work shall be carried out under dept. budgets and works shall commence from next 30 days time. The sewage lines insufficient to carry sewage are also identified and work shall commence in next 30 days time. PCMC also prepared the DPR for capacity augmentation of existing Raw Sewage Pumping Station by constructing the new sump and increasing the capacity of pumps at and strengthening of bulk sewage transmission system upto STP. Augmentation of SPS

		<p>and STP capacity while utilising latest technologies along with strengthening of bulk transmission mains will arrest leakages / overflow of raw sewage into Nallah or river. Considering the availability of funds and selection of contractor for existing upgradation works, the implementation work will be done.</p> <p>As per new DPR, for 2027 PCMC is planning to construct 30 MLD STP at Wakad, 40 MLD STP Chikhali, 20 MLD at Ravet, 100 MLD at Charoli. Land acquisition / identification is in process. The construction of new STP will take 24 months.</p>
7 (3)	<p>You shall take effective steps towards provision of uninterrupted power supply to the Sewage Treatment Plant within 15 Days.</p>	<p>PCMC has already installed express feeder for the STP locations at Chikhali, Bhatnagar and Chinchwad STP and installation of express feeder's for remaining STP locations is in progress. Due to provision of express feeder, the issue of power failure will be resolved & PCMC STP's will get uninterrupted 24x7 power supply at all Sewage Treatment Plant locations.</p>

Considering all the above aspects as well as the positive steps being taken by Pimpri Chinchwad Municipal Corporation, it is a humble request that the above disclosure / compliance be accepted and no further action be proposed.

Thanking you.

(Sanjay Kulkarni)
 Joint City Engineer, Environment
 Pimpri Chinchwad Municipal Corporation
 Pimpri, Pune – 411 018

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/SCN/ 241180012-A

Date: 18/11/2024

To,

The City Engineer,
Pimpri Chinchwad Municipal Corporation,
Pimpri, Pune.

Sub: Show Cause Notice.

- Ref :**
- 1) News appeared in daily news paper on 23/09/2024 regarding the Fishkill incident in Mula River near to the Pimple Nilakh Crematorium, Pune.
 - 2) Visit of Board's Officials at fish killing incident site 23/09/2024
 - 3) Proposal for legal actions submitted by the Sub Regional Officer, Pimpri Chinchwad vide letter no. MPCB-LEGAL-ACTIONS-260924006, Dtd. 30/09/2024

WHEREAS, Pimple Nilakh and Mula River area is located in 'Pollution Prevention Area' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of) Act, 1981 and their amendments from time to time.

AND WHEREAS, it is obligatory on your part to treat the entire sewage generating from Pune Municipal Corporation Jurisdiction by providing adequate sewage treatment plants and full-fledged network of sewage carrying system, so as to achieve the standards prescribed under the Water (Prevention & Control of Pollution) Act, 1974 r/w the Environment (Protection) Act, 1986.

AND WHEREAS, it is obligatory on your part to maintain the wholesomeness of Water Quality of the Natural Water Bodies including aquatic flora and fauna life by avoiding contamination of water.

AND WHEREAS, Fishkill incident in Mula River near Pimple Nilakh Crematorium was happened on 23/09/2024 and accordingly the Board's Officials have visited to the incident site and carried out inspection on 23/09/2024 with the collection of water samples from the Mula River and near area.

AND WHEREAS, Sub Regional Officer, Pimpri Chinchwad has submitted legal action proposal vide reference (3) above and reported that,

- (1) The domestic effluent generated from the Pimpri Chinchwad Municipal Corporation area meets to the River Mula through the various Nallas and Ramnadi.
- (2) The treated domestic effluent from Pimple Nilakh STP discharge into the River upstream of fish kill incident.


..2..

(3) The JVS results of Pimple Nilakh STP from April-2024 to Aug-2024 is between range 6.8 mg/lit to 22.3 mg/ lit for parameter BOD and 20.0 mg/lit to 64.0 mg/lit for parameter COD, which is exceeding the prescribed limit.

NOWHEREFORE, you are hereby called upon to show cause as to why legal action shall not be initiated against you under the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981.

The reply to this show cause notice and time bound action plan shall submit to this office **within 07 days** from the date of issuance of this notice, failing which, further legal action as deem fit shall be initiated, which may please be noted.

For and on behalf of M.P.C. Board


(J. S. Salunkhe) 18/11/24

Regional Officer, Pune

Copy Submitted for information to :-

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Joint Director (WPC), M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pimpri Chinchwad :- For follow up action please.





Pimpri Chinchwad Municipal Corporation,
Pimpri 411 018
Environment Department
Landline No.27425511 (020)
e.mail : environment@pcmcindia.gov.in
No. ENV/08/kavi/30/2024 Dt. 28/11/2024

To,
Regional officer
Maharashtra Pollution Control Board
Pune

Subject: Response to Show Cause

- Reference:1) News appeared in daily newspaper on 23/09/2024 regarding the Fishkill incident in Mula river near to the Pimple Nilak Crematorium, Pune.
- 2) Visit of Board's Official at the fish killing incident site 23/09/2024
- 3) Proposal for legal actions submitted by the Sub Regional Officer, Pimpri Chinchwad vide letter no. MPCB-LEGAL-ACTIONS-260924006, Dtd. 30/09/2024
- 4) you are letter no. MPCB/ROP/ SCN/ 2411180012-A, Dtd on 18/11/2024

Sir,

We acknowledge receipt of your notice dated 18/11/2024 regarding the Fishkill incident in Mula River near to the Pimple Nilakh Crematorium, Pune on 23/09/2024. We hereby provide detailed compliance and disclosure report of PCMC addressing each point raised by you:

- 1. The domestic effluent generated from the Pimpri Chinchwad Municipal Corporation area meets to the River Mula through the various Nallahs and Ramnadi.** Pimpri Chinchwad Municipal Corporation (PCMC) acknowledges the responsibility in treating the sewage generated within its jurisdiction. PCMC has a comprehensive and operational sewage treatment infrastructure, with a total capacity of 376 MLD from 19 Sewage Treatment Plants (STPs), which efficiently processes approximately 320 MLD of sewage daily. PCMC has the sewerage network of 1600 kms throughout the city.

Ramnadi don't fall under the jurisdiction of PCMC & under Amrut 1.0, a new STP at Pimple Nilakh with the capacity of 15 MLD will be commissioned by the end of December 2025.

Mula River						
Sr. No.	Under Operation/ Working		Under construction		Proposed	
	Location	Capacity (MLD)	Location	Capacity (MLD)	Location	Capacity (MLD)
1	Pimple Nilakh	20	Pimple Nilakh (New)	15	Wakad	40
2	-	-	Bopkhel	5	Kaspate Wasti	30
	Total	20	Total	20	Total	70

PCMC has performed the condition assessment study of existing Nallas, Sewer Network, drainage chambers, sewer line flowing under Nallas etc. and prepared the System Improvement Plan (SIP) / DPR for strengthening of the sewer network system and initiated Action plan as per following;

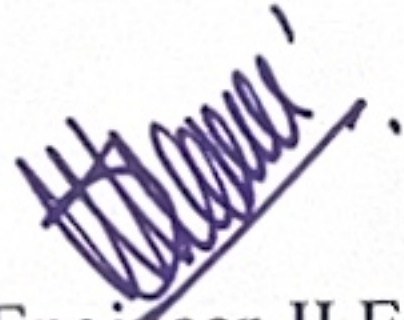
1. The Pimpri-Chinchwad Municipal Corporation (PCMC) has undertaken the Mula Riverfront Development Project with the aim of rejuvenating and revitalizing the Mula River, which flows through the region.
 2. To construct additional sewage treatment capacity of 70 MLD while considering the immediate requirement for the year 2031. The proposed new STP's are at Wakad (40 MLD) & Kaspate Wasti (30 MLD) are ongoing. Additionally, a pumping station at Kaspate wasti is also under process to cater to the extra flow of sewage expected in the future.
 3. Replacing / updating existing sewer network of 250 kms within the PCMC jurisdiction.
 4. Laying new sewer network of 750 kms including bulk transmission mains upto STP's.
 5. To set up centralised real time monitoring system to monitoring and control the quality parameters of all STP's at one place.
 6. Upgradation of existing STP's with latest technology to improve quality of effluent as per new norms of NGT/MPCB.
2. **The treated domestic effluent from Pimple Nilakh STP discharge into the river upstream of the fish kill incident.** The Pimple Nilakh STP is situated within the Pimpri Chinchwad Municipal Corporation (PCMC) area, on the southern bank of the Mula

River. The fish kill incident reported by MPCB occurred upstream of this point, closer to the Pune Municipal Corporation (PMC) jurisdiction, which lies on the opposite bank of the river from PCMC. The Nalla that joins the Mula River, approximately 150 m upstream from the fish kill site, is where untreated or partially treated effluent is discharged from areas PMC jurisdiction. Therefore, PCMC deny any such incident on account of STP of us only.

3. **The JVS results of the Pimple Nilakh STP from April-2024 to August -2024 is between range 6.8 m/lit to 22.3 mg/lit for parameter BOD and 20.0 mg/lit to 64.0 mg/lit for parameter COD, which is exceeding the prescribed limit.** We have a dedicated lab at PCMC for the output quality checks and it is also being monitored by the third-party independent laboratory M/s Monera which is a NABL accredited lab. However, PCMC is in the process of augmenting the present STP for better efficient quality and it is under implementation. The river flows from PMRDA area and has large number of unauthorized structures & unauthorised industries. Additionally, these structures & industries do not have their own STP's. The upstream has many intervention/ direct outfalls out of the jurisdiction of PCMC mainly PMRDA region from where large amount of sewage flows into the river.

Considering the above aspects as well as the positive steps been taken by Pimpri Chinchwad Municipal Corporation, it is a humble request that the above disclosure/compliance be accepted and no further action be initiated under the Section 43, 44 of Water Act 1974. We also reserve the right to submit a detailed clarification in the future if necessary.

Thanking you.


 Chief Engineer-II Environment
 Pimpri Chinchwad Municipal Corporation
 Pimpri, Pune - 411018

Copy submitted for information to:-

1. The Hon'ble Member, Secretary, M.P.C. Board, Mumbai
2. The Hon'ble District Collector, Pune.
3. The Hon'ble Commissioner, Pimpri Chinchwad Municipal Corporation, Pune.

4. Joint Director (APC) M.P.C. Board, Mumbai
5. Joint Director (WPC), M.P.C. Board, Mumbai
6. Law & Policy Div.M.P.C.Board, Mumbai.
7. The Sub-Regional Officer, M.P.C.Board, Pimpri Chinchwad

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24023516/24024068/24044531

Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor

Opp. Cine Planet Cinema,

Near Sion Circle, Sion (E)

Mumbai- 400 022.

No. MPCB/JD(WPC)/B- 597

Date 14/02/2019

To
The Municipal Commissioner,
Pune Municipal Corporation,
Pune.

Annexure- VII

Sub : Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

Ref : Proposed directions issued by the Board on 17/01/2019

.....

WHEREAS, the Maharashtra Pollution Control Board has issued proposed directions dated 17/01/2019 wherein, you were directed to earmark an amount of Rs. 34.7 lakhs per day (i.e. one paise/ per ltr.) towards the cost of remediation / pollution control and keep the said amount in a separate account to be operated by the Municipal Commissioner for remediation / pollution control in consultation with the Board.

AND WHEREAS, it has been observed that your Corporation is generating sewage to the tune of 744.0 MLD out of that 397.00 is treated or partially treated and 347.0 MLD of the sewage is discharge into the river without treatment.

AND WHEREAS, despite of issuance of various directions issued by the Board, it has been observed that you have failed to comply with the said directions and also failed to take effective steps to implement the long term and short term measures for the treatment and disposal of sewage and also failed to submit your reply to the proposed directions dated 17/01/2019

NOW THEREFORE, in view of the continuous non-compliance, you are hereby directed to earmark an amount of Rs. 34.7 lakhs per day (i.e. one paise/per ltr.) towards the cost of remediation/pollution control and keep the said amount in a separate account to be operated by the Municipal Commissioner for remediation/pollution control in consultation with the Board within a period of 7 days from the date of receipt of these directions, failing which the Board will have no option than to initiate appropriate legal action against your Corporation, which please note.


(E. Ravendiran, IAS)
Member Secretary

Copy submitted to :

1. Hon'ble Chairman, MPCB, Mumbai – for favour of information.
2. Hon'ble Divisional Commissioner, Pune - for favour of information.

Copy to:

1. Joint Director(WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer, MPCB, Pune / Sub-Regional Officer, MPCB, Pune-I: for information and necessary action.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

ROP/ MPCB/ID/ 220A290004

Date: 29/04/2022

To,
**The Superintendent Engineer, Electrical,
Pune Municipal Corporation,
Pune.**

Sub: Interim Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (M & TM) Rules, 2016.

- Ref :**
- 1) Board Consent to Operate granted vide no. BO/JD(WPC)/RO Pune/UAN No. 89247/CC/20090100484, Dtd. 09/9/2020 valid upto 31/12/2023.
 - 2) Directions under section 33A of the Water (P and CP) Act, 1974 issued by Hon'ble Member Secretary, M.P.C. Board, Mumbai vide letter no. MPCB/JD (WPC)/B-3397 dtd. 11/09/2019.
 - 3) Directions under section 33A of the Water (P and CP) Act, 1974 issued by Regional Officer, M.P.C. Board, Pune vide letter no. MPCB/ROP/TB/Dir-2110290004, Dtd. 29/10/2021
 - 4) Hon'ble NGT Order dtd. 28/08/2019 in OA No. 593/2017 in Paryavaran Suraksha Samiti and others V/s. Union of India and Ors.
 - 5) Hon'ble NGT Principal Bench issued Order on 22.06.2020 in the Original Application No. 673/2018 in the News item 'The Hindu' authorized by Shri Jacob Koshy under the heading "more river stretches are now critically polluted".
 - 6) Personal hearing extended on 28/04/2022 at RO-Office, MPCB, Pune.

The M.P.C. Board has granted consent to Operate to your Corporation (STPs), vide reference (1), along with certain conditions and by imposing Bank Guarantees against compliance of the same.

It is obligatory on your part to comply with the same and achieve treated sewage effluent discharge standards prescribed in the Board's consent and discharge untreated sewage effluent into water bodies including Mula Mutha River there by leading to growth at water hysenth.

Your Corporation has failed to comply with the consent conditions and to achieve consented standards of treated sewage effluent (STP-outlet), also failed to provide provision of 100% treatment for sewage waste generated your jurisdiction, hence Board had been issued Directions vide reference (2) and (3).

Subsequently, this office has extended personal hearing on 28/04/2022. As per the data re-presentation and information given during hearing, it is decided to issue following interim directions,

...2...


[Handwritten signature]

...2...

1. You shall provide present and correct / exact data about water supply as compare to population of local body.
2. You shall provide detail report on sources of water supply including ground water extraction quantity.
3. You shall provide present and correct / exact data about sewage generation and its treatment provisions.
4. You shall provide location details of 70 Nallas, which are discharging untreated sewage directly to river Mutha and river Indrayani.
5. You shall submit detailed report on short term measures to control / avoid direct untreated sewage discharge into the Rivers, till the implementation of JAICA Project.
6. You shall submit detailed report on long term measures to control / avoid direct untreated sewage discharge into the Rivers and to achieve 100% treatment.
7. You shall comply with the conditions stipulated in consent order no. BO/JD(WPC)/RO Pune/UAN No. 89247/CC/20090100484, Dtd. 09/9/2020 valid upto 31/12/2023.
8. You shall submit the Bank Guarantee of Rs. 10,00,000/- (Ten Lakh Only) for validity of one year to ensure the compliance of above directions. In favour of Regional Officer, Pune within 15 days.
9. You shall submit monthly data of the quality of treated water reused for construction work, gardening purpose etc.
10. You shall submit the compliance of Directions issued vide letter no. MPCB/ROP/TB/Dir-2110290004, Dtd. 29/10/2021, within 07 days.

The Corporation shall submit all above necessary documents and action taken reports on above directions within 07 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974 and under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous & Other Waste (M & TM) Rules, 2016, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board


Regional Officer, Pune

Copy submitted to:-

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to :-

The Sub-Regional Officer, Pune-I, M.P.C.Board, Pune :- Keep follow up and submit compliance report.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/PDI/ 2412270004

Date: 27/12/2024

To,
**Superintendent Engineer (Electrical),
Pune Municipal Corporation,
Pune.**

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974.

Ref : 1) Hon'ble NGT passed an Order in OA No. 593/2017.
2) Consent to Operate granted by the Board vide no. BO/JD(WPC)/ROPUNE/UAN No. 89247/CC/2009000484, Dtd. 09/09/2020
3) Complaint received from Ex. MLA Shri. Mahadev Babar, Hadapsar, Assembly Constituency regarding pollution of Mula and Mutha Rivers received from the Environment Department, GoM vide letter Dtd. 17/10/2024
4) Inspection carried out by the Board Official of STP plants on 07/11/2024.
5) Proposal for legal actions submitted by the Sub Regional Officer, M.P.C. Board, Pune-I vide letter no. MPCB-LEGAL-ACTIONS-111124028, Dtd. 27/12/2024.

AND WHEREAS, you are operating Sewage Treatment Plant located in the "Pollution Prevention Area" under the Water (Prevention and Control of Pollution) Act, 1974, and Hazardous and Other Wastes (M and TM) Rules, 2016 followed by further amendments made therein from time to time ANDWHEREAS, it is obligatory on your part to operate the STPs with valid consent to operate from the Board.

AND WHEREAS, it is obligatory on your part to treat the entire sewage generating from Pune Municipal Corporation Jurisdiction by providing adequate sewage treatment plants and full-fledged network of sewage carrying system, so as to achieve the standards prescribed under the Water (Prevention & Control of Pollution) Act, 1974 r/w the Environment (Protection) Act, 1986.

AND WHEREAS, it is obligatory on your part to maintain the wholesomeness of Water Quality of the Natural Water Bodies including aquatic flora and fauna life by avoiding contamination of water.

AND WHEREAS, Hon'ble National Green Tribunal has passed an Order in O. A. No. 593/2017 and directed to all the local bodies shall ensure 100% treatment of the generated sewage and solid waste and in default to pay compensation which is to be recovered by the State with effect from the 01/04/2020.

AND WHEREAS, Complaint received from Ex. MLA Shri. Mahadev Babar, Hadapsar, Assembly Constituency regarding pollution of Mula and Mutha Rivers received from the Environment Department, GoM vide letter Dtd. 17/10/2024

AND WHEREAS, the Board Official carried out the inspection of the STPs and accordingly Sub Regional Officer, Pune-I has submitted legal action proposal vide reference (3) above and therein reported below:

- (1) You are discharging about 406 MLD untreated domestic effluent into the River Mula, Mutha, Mula-Mutha and Ramnadi.

2...

J.F.

- (2) You have not operated existing 09 Nos. of STPs with full capacity.
- (3) You have not submitted the Bank Guarantees as per the conditions prescribed in Schedule-III in the Board's consent granted vide no. BO/JD(WPC)/ROPUNE/UAN No. 89247/CC/2009000484, Dtd. 09/09/2020
- (4) You have not submitted action plan toward utilization of the treated domestic effluent.
- (5) You have not provided alternative power supply to operate the sewage treatment plant continuously, when failure of regular electricity.
- (6) You have not deployed the technical manpower for the operation of the Sewage Treatment Plant.
- (7) You have dismantled the old Naidu STP and started the construction of New STP in lieu of the old STP. However, not obtained amended consent for the same from the Board.
- (8) You have completed the construction work of the STP at Rajiv Gandhi Wildlife Sanctuary at Katraj, near to Pashan Lake without obtaining consent to establish and consent to operate from the Board.

AND WHEREAS, after examining the record of your case and reports of the officers of the Board, it has been concluded that, you are discharging untreated domestic effluent into the River Mula, Mutha, Mula-Mutha and Ramnadi through various Nallas.

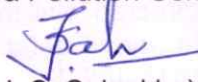
AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the Consent and MSW Authorization granted by the Board and thereby discharging untreated effluent into the environment / into the nearby nalla, which meets to the River Mula, Mutha, Mula-Mutha and Ramnadi thereby causing water pollution into the environment, affecting health of citizens

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why shall not initiate further stringent action with recommendation against your local body?
2. Why not impose environmental compensation as per the Hon'ble NGT order in OA 593/2017?

You are hereby given an opportunity to respond within 15 days with corrective action plan along with the short term measures and long term measures to treat 100% domestic effluent of your corporation jurisdictions, from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of
Maharashtra Pollution Control Board


(J. S. Salunkhe)

Regional Officer, MPCB, Pune

Copy submitted for information to:

1. Hon'ble The Member Secretary, MPCB, Mumbai.
2. The Municipal Commissioner, Pune Municipal Corporation, Pune.

Copy f.w.cs.to :Re

1. Joint Director (APC & WPC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-I :- He is directed to take follow up and ensure the compliance of the aforesaid directions.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/SCN/ 2A11180012

Date: 18/11/2024

To,

The Superintendent Engineer (Electrical),
Pune Municipal Corporation,
PMC Building, Shivajinagar, Pune

Sub: Show Cause Notice.

- Ref :** 1) News appeared in daily news paper on 23/09/2024 regarding the Fishkill incident in Mula River near to the Pimple Nilakh Crematorium, Pune.
2) Visit of Board's Officials at fish killing incident site 23/09/2024
3) Proposal for legal actions submitted by the Sub Regional Officer, Pimpri Chinchwad vide letter no. MPCB-LEGAL-ACTIONS-260924006, Dtd. 30/09/2024

WHEREAS, Pimple Nilakh and Mula River area is located in 'Pollution Prevention Area' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of) Act, 1981 and their amendments from time to time.

AND WHEREAS, it is obligatory on your part to treat the entire sewage generating from Pune Municipal Corporation Jurisdiction by providing adequate sewage treatment plants and full-fledged network of sewage carrying system, so as to achieve the standards prescribed under the Water (Prevention & Control of Pollution) Act, 1974 r/w the Environment (Protection) Act, 1986.

AND WHEREAS, it is obligatory on your part to maintain the wholesomeness of Water Quality of the Natural Water Bodies including aquatic flora and fauna life by avoiding contamination of water.

AND WHEREAS, Fishkill incident in Mula River near Pimple Nilakh Crematorium was happened on 23/09/2024 and accordingly the Board's Officials have visited to the incident site and carried out inspection on 23/09/2024 with the collection of water samples from the Mula River and near area.

AND WHEREAS, Sub Regional Officer, Pimpri Chinchwad has submitted legal action proposal vide reference (3) above and reported that,

- (1) The domestic effluent generated from the Pune Municipal Corporation area meets to the River Mula through the various Nallas and Ramnadi.
- (2) The treated domestic effluent from Baner STP discharge into the River upstream of fish kill incident.

..2..


2...

(3) The JVS results of outlet of Baner STP from April-2024 to Aug-2024 is between 20.0 mg/lit to 132.0 mg/lit for parameter COD, which is exceeding the prescribed limit.

NOWHEREFORE, you are hereby called upon to show cause as to why legal action shall not be initiated against you under the Water (P & CP) Act, 1974 and the Air (P & CP) Act, 1981.

The reply to this show cause notice and time bound action plan shall submit to this office **within 07 days** from the date of issuance of this notice, failing which, further legal action as deem fit shall be initiated, which may please be noted.

For and on behalf of M.P.C. Board


(J. S. Salunkhe) 18.11.24

Regional Officer, Pune

Copy Submitted for information to :-

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Joint Director (WPC), M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune- I:- For follow up action please.





Pimpri Chinchwad Municipal Corporation,
Pimpri 411 018
Drainage Department
No. SW/HO/TS/16 /2025 Dt. 30/01/2025

To,

**Regional officer
Maharashtra Pollution Control Board
Pune**

Subject: Personal Hearing scheduled on 28/01/2025 regarding the Mula river

Ref.:1) Hon'ble NGT order in OA No. 214 of 2024 (WZ) on 29/11/2024.

- 2) Show Cause Notices issued by the Board to the PMC and PCMC on dt. 18/11/2024
- 3) Legal-Action Proposal Submitted by Sub Regional Officer Pune-I & Pimpri-Chinchwad vide no. MPCB-LEGAL_ACTIONS-260924006, dt. 27/01/2025

As per the personal hearing held on 28/01/2025 at the office of the Regional Officer, M.P.C. Board, Jog Centre, 3rd floor, Wakdewadi, Pune, we hereby submit the required data as the below:

1. **Present consumption of fresh water with source:** Currently the freshwater consumption within the Pimpri Chinchwad Municipal Corporation (PCMC) is 630 MLD. Basin-wise distribution of water supply is as follows: **30.34 MLD** into the **Mula Basin**, **426.76 MLD** into the **Pavana Basin**, and **172.9 MLD** into the **Indrayani Basin**.
2. **Quantity of domestic effluent generation with the treatment capacity:**
 - a) For the year 2019-2020 before water supply augmentation, the total water supply across the **Indrayani, Pavana, and Mula river catchments** was **516.27 MLD**, with distribution losses of **103.26 MLD**. The total sewage generation, based on 80% of water supply is **330.41 MLD**.

Year 2019-2020	Total Water supply (MLD)	With 20%loss (MLD)	Sewer Generation 80% of WS (MLD)
Indrayani	145.8	29.16	93.31
Pavana	340.13	68.03	217.68
Mula	30.34	6.07	19.42
	516.27	103.26	330.41

- b) For the year 2024-2025, the total current water supply across the Indrayani, Pavana, and Mula river catchments is **630.00 MLD**, with **126.00 MLD** due to distribution losses
- c) The total sewage generation based on 80% of water supply is **403.20 MLD**. The sewage generation has increased to **449.70 MLD** due to the inflow of sewage from private STPs.

Year 2024-2025	Total Water supply	20% Supply losses	Sewer Generation 80% of WS	Private STP sewage quantity (MLD)	Total sewage generation considering private STP (MLD)
Indrayani	172.9	34.58	110.65	13.59	124.25
Pawana	426.76	85.35	273.13	14.87	288.00
Mula	30.34	6.07	19.42	18.04	37.45
	630.00	126.00	403.20	46.50	449.70

The domestic effluent generation for the Mula River Basin is **37.45 MLD**, of which 20 MLD is treated at the Pimple Nilakh STP, while an additional 15 MLD is treated at the New STP in Pimple Nilakh. Approximately 2.5 MLD of sewage flows through five nallahs in the Mula river basin.

3. Short & long term proposal with the time bound for gap of untreated domestic effluent discharging into the environment:

- PCMC is laying interceptor line of required diameter along Mula river that flows through PCMC stretch. It will trap all the nallahs and direct the sewage water to the STP.
- The Pimpri-Chinchwad Municipal Corporation (PCMC) has undertaken the Mula River front Development Project with the aim of rejuvenating and revitalizing the Mula River, which flows through the region.

4. Number of nallahs and water bodies including rivers: PCMC has performed the condition assessment study of existing Nallahs, Sewer Network, drainage chambers, sewer line flowing under Nallahs etc. and prepared the System Improvement Plan (SIP) / DPR for strengthening of the sewer network system and initiated Action plan as per following:

- To set up centralised real time monitoring system to monitoring and control the quality parameters of all STP's at one place.
- To construct additional sewage treatment capacity while considering the immediate requirement for the year 2031. PCMC is also planning of 40 MLD STP at Wakad & 30 MLD at Kasbate Wasti to cater the future river pollution issues.
- Upgradation of existing STP's with latest technology to improve quality of effluent as per new norms of NGT/MPCB.

It is stated that, PCMC remains fully committed in addressing & mitigating all the critical environmental issues. Thanking you.



Chief Engineer

Pimpri Chinchwad Municipal Corporation

Pimpri, Pune - 411018